

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON 29.04.2024 THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : GB Engineering Enterprises Pvt Ltd
MAIN PETITION NUMBER : CP/64/IB/2018

(IA/MA) APPLICATION NUMBERS

New Application IA/1109(CHE)/2024; IA/403(CHE)2022
IA/1017(CHE)/2021; MA/694/2019; IA/230/2020 IN MA/694/2019
IA(IBC)/135(CHE)2024

IA-403/2022 - Vidya Son - A.V.dg.
Viruksham Legal
Counsel for Applicants

- Dhanya Dheekshitha
for Ramaswamy Meyyappa
Counsel for Respondent

IA 1017/22 -> Applicant -> P. J. Sri Lakshmi
IA 135/24 -> Respondent -> A. S. Anand
Counsel for Applicant.

IA-230/2020 P. V. Ramnarayanan
IA-954/19 Counsel for Respondent.
29.4.24

MA/694/2019 V. ARVIND RAJAGOPAL V.M.M R.6-12

MA 230/2020 S. Sathish Counsel for Applicant
MA 694/2019

IA/230/2020 V. ARVIND RAJAGOPAL V.M.M R.2-8
A. NARASIMHA/LIQUIDATOR & A.A.A

2. CP/64/IB/2018

COMMON ORDER

IA/1109(CHE)/2024

Present: Ms. A. Satyadevi, Liquidator in person.

This application has been filed to take on record the 23rd Progress Report for the quarter ended 31.03.2024. Request is also made for condonation of delay of 3 days in filing the report.

Delay condoned.

Report is taken on record subject to all just exceptions.

We are informed that the extended timeline for the liquidation in the present case is 30.06.2024.

Liquidator is directed to complete the process within the extended timeline presuming that no further extension will be given.

IA is **disposed of**.

IA/403(CHE)2022

Present: Ms. Vidya, Ld. Counsel for the Applicant.
Ms. Dhanya Dheekshitha, Ld. Counsel for the Respondent.
Ms. A. Satyadevi, Liquidator in person.

This application relates to directing the Liquidator to hand over the raw materials shown in the joint stock statement dated 04.05.2018 to the Applicant.

Vide order dated 09.01.2024 after hearing the counsels for the parties, parties were directed to reconcile the ledger before taking a decision on this application.

Ld. Counsels for the parties sat together to reconcile the accounts, however, the parties have different views.

Arguments have already been advanced.

Written submissions already filed.

List the application for clarifications, if any, on **31.05.2024**.

IA/1017(CHE)/2021

Present: Shri. P.J. Sri Ganesh, Ld. Counsel for the Applicant.
Shri. N.P. Vijay Kumar, Ld. Counsel for the Respondent.
Ms. A. Satyadevi, Liquidator in person.

Ld. Counsels for the parties submit that settlement is not possible.

Arguments have already been advanced in the application.

Ld. Counsels for the parties are directed to file short synopsis of arguments giving the relevant dates and events and case laws not exceeding five pages.

List the application for clarifications, if any, on **31.05.2024**.

MA/694/2019

Present: Shri. V. Ajay Khose, Ld. Counsel for the Applicant.
Shri. A. Satyadevi, Liquidator in person.
Shri. S. Sathish, Ld. Counsel for R1/Liquidator.
Shri. P.K. Paneerselvam, Ld. Counsel for R2.
Shri. V. Arvind Rajagopal, Ld. Counsel for R6 to R12.

Arguments heard.

Parties have already filed written synopsis in support of the arguments along with the case laws.

List the application for clarifications, if any, on **31.05.2024**.

IA/230/2020

Present: Shri. P.K. Paneerselvam, Ld. Counsel for the Applicant.
Shri. S. Sathish, Ld. Counsel for R1/Liquidator.
Ms. A. Satyadevi, Liquidator in person.
Shri. V. Arvind Rajagopal, Ld. Counsel for R2 to R8.

Arguments heard.

Parties have already filed written synopsis in support of the arguments along with the case laws.

List the application for clarifications, if any, on **31.05.2024**.

We find that the amount claimed in the application has also been claimed in MA/694/2019.

IA(IBC)/135(CHE)2024

Present: Shri. A.S. Arvind, Ld. Counsel for the Applicant.
Shri. P.J. Sri Ganesh, Ld. Counsel for the Respondent.
Ms. A. Satyadevi, Liquidator in person.

This application has been filed for giving direction to the Respondent to issue duplicate share certificates.

Ld. Counsel for the Respondent submits that shares have already been dematerialized. Nothing survives in this application.

The Liquidator may open the demat account and seeks transfer of shares in the demat account since the shares have already been dematerialized.

With these observations, this application is **disposed of**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs